

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No. 1518 of 2020

Dilip Kumar Jaiswal & Ors. ... Petitioners  
Versus  
The State of Jharkhand & Anr. ... Opposite Parties

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : Mr. Anil Kumar, Sr. Adv.  
For the State : Mr. Ravi Prakash, Spl. P.P.

03 / 11.09.2020 Heard the parties through Video Conferencing.

Mr. Anil Kumar, learned senior counsel for the petitioners personally undertakes to remove the defects pointed out by the Stamp Reporter within two weeks after the lockdown is over.

In view of the personal undertaking given by learned senior counsel for the petitioners, the defects pointed out by the Stamp Reporter are ignored for the present.

Learned senior counsel for the petitioners submits that the petitioner will file supplementary affidavit showing the proof of depositing Rs. 27,94,910/- with the informant.

Prayer is allowed.

List this case after filing of the supplementary affidavit.

If the supplementary affidavit is not filed within sixteen weeks, this criminal miscellaneous petition will stand dismissed without further reference to the Bench.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-